

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
LOK SABHA  
UN-STARRED QUESTION NO: 942  
TO BE ANSWERED ON FRIDAY, THE 29<sup>TH</sup> APRIL, 2016  
9, VAISAKHA, 1938 (SAKA)**

**IMPLEMENTATION OF GAAR**

**942. SHRI GUTHA SUKENDER REDDY:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is committed to implement General Anti Avoidance Rule (GAAR) in the country from next financial year and if so, the details thereof and the reasons for the delay, if any; and
- (b) the steps being taken by the Government to overcome the hurdles and implement the GAAR in the country?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA)**

Yes Madam. The commitment of the Government to implement General Anti Avoidance Rule (GAAR) from 01.04.2017, i.e.; assessment year 2018-19 relevant to the financial year 2017-18; is also reflected in the Budget Speech, 2016 delivered in the house on 29.02.2016.

The steps taken to overcome the hurdles and implement the GAAR are as under:

- (a) The provisions relating to GAAR are contained in Chapter XA and section 144BA of the Income-tax Act, 1961.
- (b) Necessary rules for implementing GAAR have also been notified.

Further, the Government would be constituting a panel as mandated by the Law and also, provide for the guidelines on practical aspects relating to implementation of GAAR, in due course.

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